

16.00 hrs.

Mr. Chairman, Sir, there is no doubt that ours is an agricultural country and about 3 out of 4 persons depend on agriculture. Agriculture universities are already there in most of the states of the country but it is a matter of regret that no Agriculture University is there in the eastern border regions. Keeping in view the climate.

[English]

MR. CHAIRMAN: I am informed that copies in Hindi are also available at the counter. You can collect them from the counter.

Now, in the Business Advisory Committee, I was told that this Bill and the Bill shown at Item No. 17 are to be taken together for discussion. If that is to be done, then Rule 66 will have to be suspended because Rule 66 says:

"A Bill, which is dependent wholly or partly upon another Bill pending before the House, may be introduced in the House in anticipation of the passing of the Bill on which it is dependent."

Provide that the Second Bill shall be taken up for considerations and passing in the House only after the first Bill has been passed by the Houses and assented to by the President."

Therefore, unless we suspend this Rule, we cannot take both the Bills together for discussion. So, I call upon Smt. Sheila Kaul to move her motion to suspend Rule 66.

17.09 hrs.

MOTION RE. SUSPENSION OF
PROVISION TO RULE 66

[English]

THE MINISTER OF URBAN
DEVELOPMENT (SHRIMATI SHEILA

KAUL): I beg to move:

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Constitution (Seventy-third Amendment) Bill, 1991, as reported by the Joint Committee in as much as it is dependent upon the Constitution (Seventy-second Amendment) Bill, 1991, as reported by the Joint Committee."

MR. CHAIRMAN: The question is:

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Constitution (Seventy-third Amendment) Bill, 1991, as reported by the Joint Committee in as much as it is dependent upon the Constitution (Seventy-second Amendment) Bill, 1991, as reported by the Joint Committee."

The motion was adopted.

CONSTITUTION (SEVENTY-THIRD
AMENDMENT) BILL (INSERTION OF
NEW PART IXA) AS REPORTED BY
JOINT COMMITTEE

[English]

THE MINISTER OF URBAN
DEVELOPMENT (SHRIMATI SHEILA
KAUL): I beg to move:

"That the Bill further to amend the Constitution of India, as reported by the Joint Committees be taken into consideration."

This House is fully aware that as early as 1989, the then Prime Minister Shri Rajiv Gandhi, committed as he was to strengthen